

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.111 - IA/632(AHM)2021  
ITEM No.112 - IA/425(AHM)2021  
ITEM No.113 - IA/810(AHM)2021 in IA/632(AHM)2021  
In  
CP(IB) 379 of 2019

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Central Bank of India  
V/s  
Octopus Papers Ltd

.....Applicant

.....Respondent

**Order delivered on ..06/09/2022**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Mr. Jaimin Dave, Advocate(IA 632 of 2021 & IA 425 of 2021), Mr. Harmish K Shah, Advocate (IA 810 of 2021 in IA 632 of 2021)  
For the CoC :Mr. Sandeep C Bhatt, Advocate  
For the Respondent :

**ORDER**

IA/632(AHM)2021

This application is filed by the RP under Section 33 of IBC for passing the order of liquidation.

IA/810(AHM)2021

This application is filed by the Suspended Management requesting this Adjudicating Authority to direct the CoC to consider its resolution plan.

We direct the CoC to file reply in this application within a week, if they wish.

Matter stands adjourned to 12.10.2022.

-SD-

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

**DR. MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**